

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2542**  
TO BE ANSWERED ON 10.05.016

**Amaravati Project**

2542. SHRI Y.V. SUBBA REDDY:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal has issued any direction to the State Government of Andhra Pradesh to stop work at Amaravati without environment and other statutory clearances and if so, the details thereof;
- (b) whether it is true that State Government of Andhra Pradesh has applied for environmental clearance in September, 2015 and the Ministry has given conditional clearance in October, 2015;
- (c) if so, the details of the conditions put forth by the Ministry;
- (d) whether the said conditions have been fulfilled by the State Government of Andhra Pradesh; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) The NGT vide its order dated 10.10.2015 has issued directions to the State Government not to carry out any operations of the clearing of the land falling in the project area without obtaining the environmental clearance to the project.

(b) The Capital Region Development Authority (CRDA) of the State Government of Andhra Pradesh has applied for environmental clearance in September, 2015 to the State level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh. SEIAA, Andhra Pradesh has issued environmental clearance to the Capital Region Development Authority (CRDA) on 09.10.2015.

(c) The environmental clearance has been granted by the SEIAA, Andhra Pradesh with 89 environmental conditions and safeguards under different heads like water environment, air environment, solid waste management, ecology, resettlement and rehabilitation, disaster management, environmental management during construction phase as well as operation phase alongwith environment monitoring system.

(d) &( e) : The various stipulated environmental conditions pertaining to water environment, air environment, solid waste management, ecology, resettlement and rehabilitation, disaster management, environment management during construction phase and environment monitoring system are being implemented by the Capital Region Development Authority ( CRDA) of the Government of Andhra Pradesh.

\*\*\*